## PAPERS LAID ON THE TABLE,

AUDITED PROFIT AND LOSS ACCOUNTS TOR THE PERIOD ENDED THE 31ST MARCH 1955 ANO REPORT TO THE SHAREHOLDERS OF THE HINDUSTAN CABLES LIMITED

THE MINISTER FOR PRODUCTION (SHRI K. C. REDDY): Sir, I beg to lay on the Table a copy of the Audited Profit and Loss Accounts of the Hindustan Cables Limited for the period ended the 31st March 1955, together with a copy of the Reporl to the Shareholders. [Placed in Libnry. See No. S-482/55.]

REPORT OF THE UNION PUBLIC SERMCE COMMISSION FOR 1954-55 AND A MEMORANDUM THEREON EXPLAINING REASONS FOR NON-ACCEPTANCE OF COM-MISSION'S AdvicE IN CERTAIN CASSS

THE MINISTER FOR INDUSTRIES (SHRI N. KANUNGO): Sir, on behalf of Shri Govind Ballabh Pant, I beg to lay on the Table a copy each of the following papers under clause (1) -of article 323 of the Constitution: —

- (i) Report of the Union Public Service Commission for the period 1st April 1954 to 31st March 1955.
- (ii) Memorandum on the Report of the Union Public Service Commission for 1954-55, explaining the reasons for non-acceptance of the Commission's advice in certain cases. [Placed in Library. See No. S-468/55 for (i) and (ii).]

## REPORT OF COMMITTEE ON OFFICES OF PROFIT

SHRI AMOLAKH CHAND (Utter Pradesh): Sir, I beg to lay on the Table a copy of the Report of the Committee on Offices of Profit. [Placed in Library. See No. S-480/55.1

## THE INDIAN LAC CESS (AMEND-MENT) BILL, 1955

THE DEPUTY MINISTER FOR FOOD AND AGRICULTURE (SHRI M. V. KRISHNAPPA): Sir, I beg to move:

"That leave be granted to introduce a Bill further to amend the Indian Lac Ces<sub>s</sub> Act. 1930."

MR. DEPUTY CHAIRMAN: The question

"That leave be granted to introduce a Bill further to amend the Indian Lac Cess Act. 1930."

The motion was adopted.

SHRI M. V. KRISHNAPPA: Sir, T introduce the BilL

## THE STATES REORGANISATION COMMISSION'S REPORT, 1955 continued.

MR. DEPUTY CHAIRMAN: We will resume further discussion of the State Reorganisation Commission Report. I have to inform the House that there are still 63 Members to speak and we have only two days left. If all have to be given an opportunity, the House will have to sit from 10 o'clock tomorrow morning and, if necessary, continue up to 8 p.m. Each Member will restrict his speech to fifteen minutes. There will be no extension of time on any account.

SHRI GOPIKRISHNA VUATVAR-GIYA (Madhya Bharat): This is an important discussion, Sir, and no Member from my State has spoken.

MR. DEPUTY CHAIRMAN: It is not possible to extend the time on any account. You have to arrange between the different States and put up one or two speakers for each State